

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C) No(s). 36460/2012
(Arising out of impugned final judgment and order dated 12/09/2012
in CMWP No. 3862/2012 passed by the High Court of Judicature at
Allahabad Bench at Lucknow)

M/S PANTALOOON RETAIL (INDIA) LTD.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS. Respondent(s)
(With application for exemption from filing official translation,
permission to file additional documents, stay and prayer for
interim relief and office report)

Date : 14/07/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s)

Mr. Nagendra Rai, Sr. Adv.
Mr. Shantanu Sagar, Adv.
Mr. Smarhar Singh, Adv.
Mr. Shashank, Adv.
Ms. Prerna Singh, adv.
Mr. Chandra Prakash ,Adv.

For Respondent(s)

Ms. Reena Singh, AAG
Mr. Abhinav Kumar Malik, Adv.
Mr. Ravi Prakash Mehrotra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the request of the counsel for the
respondent-State four weeks' time is granted to
file counter affidavit.

Time, as prayed for, is granted.

Post along with SLP(C) NO.14690 of 2014.

Signature Not Verified

Digitally signed by

Kalyani Gupta

Date: 2014.07.19

16:40:16 IST

Reason:

[KALYANI GUPTA]
COURT MASTER

[SHARDA KAPOOR]
COURT MASTER